

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.252/94

Wednesday this the 9th day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.Rajendran,
Part Time Gardner-cum-Scavenger,
General Post Office,
Thiruvanthapuram.

.. Applicant

By Advocate Mr.P.S.Biju

vs.

1. Senior Postmaster, General Post Office,
Thiruvananthapuram.
 2. Senior Superintendent of Post Offices,
North Division, Thiruvananthapuram.
 3. Chief Postmaster General, Kerala Circle,
Thiruvananthapuram.
 4. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.
- .. Respondents

By Advocate Mr.Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant who has been working as a part-time employee for about nine years, now working as the seniormost part-time employee in Trivandrum G.P.O. prays that he may be appointed to one of the two regular vacancies arising. He has also expressed apprehension that he is likely to be replaced by another provisional hand, pending regular selection. We find that applicant has voiced his grievances in Annexure A5 which

is now pending consideration before 1st respondent. We direct 1st respondent to consider the case of applicant on merits for regularisation against the two vacancies said to be existing. We also direct that he shall not be substituted with another provisional employee, as such a course is disapproved by the Supreme Court, in State of Haryana Vs. Piara Singh, AIR 1992 SC 2130.

2. Application is disposed of with the aforesaid directions. No costs.

DATED 9th February, 1994.


P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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